

[Translation]

This beautiful city is being ruined for the second time. 29 villages were uprooted earlier. New Chandigarh is being set up by uprooting 52 villages. There is a big conspiracy behind the setting up of New Chandigarh. During the days of terrorism, some Ministers, bureaucrats and smugglers purchased land worth crores of rupees, cut plots and set up colonies. They purchased the land from the farmers at very cheap rates and are selling it now for crores of rupees. The Ministers, the Chief Minister and their relatives are reportedly involved in the deal. If action is taken on the basis of the Environment Ministry letter the entire forest cover of the Punjab will be ruined. Mr. Lee Carbozier, the great architect in a note appended had warned that no city should be set up adjacent to Chandigarh. If this third city is set up, it will ruin the beauty of Chandigarh. Already two cities Panchkula and Mohali have been set up around Chandigarh and if the third city is set up it will be a great injustice to those people, whose futile land is spread over 25,000 acres under the Shivalik mountain range. Now these people are being uprooted for the third time by setting up this New Chandigarh. Earlier it was uprooted in 1947 and then in 1952. Now it is again being uprooted and in 1995 with the issuance of this notification.

Mr. Speaker, Sir, the Environment Ministry should give a reply in this regard as it is a big loss to Punjab and the new city of Chandigarh is being set up in the interest of a handful of people. It should be stopped. With these words I conclude.

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, I would like to draw your kind attention towards a issue, involving the States of Bihar, West Bengal and Uttar Pradesh. A train "Janta Express" by name has been running between New Delhi and Howrah since long in memory of the Father of the Nation. Only poor people travel in it since it consists of II class compartments only. It halts at main stations except the halt stations. The train has been cancelled all of a sudden this year for the last one month. Crores of people are anguished at it. I say very seriously that crores of people are anguished at for it. Dharnas are being staged at various stations on the main lines in Bihar and in some parts of Uttar Pradesh on this issue. I have personal knowledge about it. I am receiving representation from passengers' Association in this regard. People are also meeting me personally. The people of our area are concerned about it.

Mr. Speaker, Sir, you are well aware that we have been saying for the last three years at the time of the presentation of the Railway Budget that Bihar is being neglected and the eastern parts are being neglected instead of giving anything to Bihar, the train, which reaches Delhi from Patna in 23-24 hours and from Howrah in

around 36 hours has been cancelled. People are very anguished at it. I would like to submit that you should personally intervene in the matter and help us to some extent. Besides, the Railway Ministry should be asked to reinstate the services of this train otherwise it could result in a serious agitation. This train used to run in memory of Babuji and by the cancelling the some disrespect is being shown to his memory.

The Government should be asked to reconsider its decision and keeping in view the sentiments of the people, the train should be reinstated.

[English]

MR. SPEAKER: I thank all the Members who are sitting in the House. The House stands adjourned to meet again at 2.45 p.m.

13.41 hrs.

The Lok Sabha then adjourned for Lunch till Forty-Five Minutes past Fourteen of the Clock.

14.52 hrs.

[English]

The Lok Sabha re-assembled after Lunch at Fifty-Two Minutes past Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

PAPERS LAID ON THE TABLE

**Governor's (Allowances and Privileges)
(Amendment) Rules, 1995**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): On behalf of Shri S.B. Chavan, I beg to lay on the Table a copy of the Governors (Allowances and Privileges) (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 538(E) in Gazette of India dated the 6th July, 1995, under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(Placed in Library, see No. L.T. 7965/95)

Cable Television Network (Amendment) Rules, 1995

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri K.P. Singh Deo, I beg to lay on the Table a copy of the Cable Television Networks (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 453(E) in Gazette of India dated the 29th May, 1995, under sub-section (3) of section 22 of the Cable Television

Networks (Regulation) Act, 1995.

(Placed in Library, see No. L.T. 7966/95)

Order published in Chandigarh Administration Gazette dated 22.4.95 regarding extension of period of holding elections to the Panchayat Samitees and Zila Parishad in the Union Territory, Chandigarh by another six months.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): I beg to lay on the Table a copy of the Order (Hindi and English versions) published in Chandigarh Administration Gazette dated the 22nd April, 1995 regarding extension of period of holding elections to the Panchayat Samitis and Zila Parishad in the Union Territory, Chandigarh by another six months commencing from the 23rd April, 1995, under sub-section (2) of section 223 of the Punjab Panchayati Raj Act, 1994.

(Placed in Library, see No. L.T. 7967/95)

14.53 hrs.

[English]

STANDING COMMITTEE ON COMMUNICATIONS

Twenty-second Report and Minutes

KUMARI VIMLA VERMA (Seoni): I beg to present the Twenty Second Report (Hindi and English versions) of the Standing Committee on Communications on the Indian Telegraph (Amendment) Bill, 1995 relating to the Ministry of Communications and the Minutes of the Sittings of the Committee relating thereto.

14.53½ hrs.

[English]

JOINT COMMITTEE ON OFFICES OF PROFIT

Motion to elect one Member of Rajya Sabha to the said committee

SHRI CHIRANJI LAL SHARMA (Kamal): I beg to move:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri S.K.T. Ramachandran from Rajya Sabha and do communicate to this House the name of the Member so elected by Rajya Sabha to the Joint Committee."

MR. DEPUTY SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation

by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri S.K.T. Ramachandran from Rajya Sabha and do communicate to this House the name of the Member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

14.54 hrs.

MATTERS UNDER RULE 377

(I) Need for construction of a bridge on river Kosi in North Bihar.

[Translation]

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Deputy Speaker, Sir, Kosi river flowing from Northern Bihar is inundated every year and hundreds of villages of that area are submerged by water. Though the Government spends hundreds of crores of rupees for the people of these flood affected areas in the form of relief, no permanent solution of this problem has been found so far. As a result of this, people have to face lot of difficulties. Nepal Government is also interested in construction of a dam on Kosi river but the matter has been pending because it has not been discussed in detail.

I, therefore, request the Government of India that a decision to construct a dam to check the flood water entering Sahasra, Supaul, Darbhanga, Khagaria etc. in Northern Bihar may be taken and implemented as early as possible so that the people of that area may take a sign of relief and Government may earn money by generating thermal power, and through water ways.

[English]

(ii) Need to set up Western Orissa Development Council

SHRI SRIBALLAV PANIGRAHI (Deogarh): In order to remove the backwardness of the Western region and ensure balanced development of different parts in Orissa. With equitable opportunities in the fields of economic development, education, employment and health care etc., the much needed Western Orissa Development Council should be constituted in consultation with all concerned without delay.

I urge upon the Union Government to initiate necessary action in this regard forthwith.

(iii) Need to convert meter gauge railway line between Suratgarh and Hanumangarh into broad gauge